

ITEM NO.5

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 3422/2025

[Arising out of impugned final judgment and order dated 27-11-2024 in CRLP No. 103679/2023 passed by the High Court of Karnataka Circuit Bench at Dharwad]

MR. AMIT MALLIKARJUN VANNUR

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

FOR ADMISSION

IA No. 58374/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 58376/2025 - EXEMPTION FROM FILING O.T.

Date : 24-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Anand Sanjay M Nuli, Sr. Adv.
Mr. Pradeep Rai, Sr. Adv.
Mr. Suraj Kaushik, Adv.
Mr. Abhishekh Singh, Adv.
Ms. Sunayna Agarwal, Adv.
M/S. Nuli & Nuli, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling condoned.
2. Issue notice.
3. List along with SLP(Crl) No. 1332 of 2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)